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24.9.2004

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MA 1781/2004
OA 3042/2003

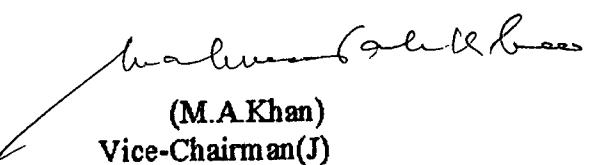
Present: Shri A.K.Trivedi for Shri Yogesh Sharma, counsel for applicant.
Shri R.L.Dhawan, counsel for respondents.

MA-1781/2004

The respondents have filed this application for impleading the General Manager, Northern Railway New Delhi and the Divisional Railway Manager, Delhi Division, Northern Railway, New Delhi as respondents in the Original Application. It is submitted that after OA 3042/2003 was decided on account of re-grouping of Zonal Railways, the concerned appropriate authority to implement the order of this Tribunal was the General Manager, Northern Railway, New Delhi and the Divisional Railway Manager, Delhi Division, Northern Railway, New Delhi. It is not necessary that successor appropriate authority is brought on record as respondents in the Original Application because of ^{regrouping of} subsequent Zonal Railways. The application for execution may be filed against successor appropriate authority even without it being party to the Original Application. Amendment in the array of parties in OA is, therefore, not necessary. Respondents may serve a copy of the order issued by this court to the appropriate authorities for implementation of the order. The MA is dismissed.


(S.A.Singh)
Member (A)

/kdr/


(M.A.Khan)
Vice-Chairman(J)